CENTRAL ADMINISTRATIVE TRIBUNAL LUCKROW BENCH

LUCKNOW

C.C.P. 36/2005 In O.A. NO: 340/1997

THIS THE 27 TH DAY OF JANUARY 2006

HON'BLE SHRI S.P. ARYA MEMBER (A) HON'BLE SHRI K.B.S. RAJAN MEMBER (J)

Dr. V.K. Saxena S/o Late Sri Indra Sahai Saxena aged about 60 years R/o avadhpuri Sarvodaya Nagar, Lucknow, A.D.(OL) Office of D.A.P. Lucknow.

Applicant.

By Advocate: Shri Surendran P.

...

VERSUS

- 1. Mr. R.Ganeshan, Director General Post Dak Bhawan New Delhi.
- 2. .Mr. V. T. seth Chief Postmaster General U.P. Lucknow.

Respondents

B) Advocate: Shri Deepak Shukla for Shri Prahshant Kumar.

ORDER(ORAL)

BY HON'BLE SHRI S.P. ARYA MEMBER(A)

Request for adjournment is made on behalf of the counsel for the applicant. It is noted that the counsel for the applicant was attended the cases taken up earlier. No reply to the compliance report has been filed by the applicant.

2. On perusal of the records on file we find that the order dated 29.9.2004 in O.A. 340/1997, the respondents were directed to consider the representation if preferred by the applicant in accordance with rules by passing a reasoned and speaking order. Respondents by order dated 18 th. August 2005 have considered the representation of the applicant and have disposed of the same. We find that no deliberate

disobedience has been made by the respondents. Orders have been complied with. No contempt is made out. Contempt proceedings are dropped. Notices are discharged.

(K.B.S. RAJAN)

(S.P. ARYA)

NEMBER (J)

MEMBER(A)